

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.109

IB- 09 /(ND)/2021

IN THE MATTER OF:
Rama Krishna Industries
Vs.
Jay Ace Technologies Ltd

...OPERATIONAL CREDITOR

...CORPORATE DEBTOR

SECTION :
U/s. 9 of IBC, 2016

Order delivered on 16.4.2021

CORAM:
SHRI P.S.N. PRASAD,
HON. MEMBER (JUDICIAL)
SHRI NARENDER KUMAR BHOLA
HON. MEMBER (TECHNICAL)

PRESENT:

For the Applicant/OC :
For the Respondent/CD : Mr. Kishore Adv. for Mr. K.P Gautam - Rama Krishna Vs. Jay Ace
Technologies - Counsel for Corporate Debtor , Mr. Kaushal Gautam.
Advocate for Respondent

For the Intervener :

ORDER

Heard the submissions made by the Counsel for the Operational Creditor. Counsel for the Corporate Debtor has also appeared. Counsel for the Corporate Debtor is directed to file "Vakalatnama" within one week and reply within two weeks.

List the matter on 24.5.2021.

- Sd.

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

- Sd.

(P.S.N. PRASAD)
MEMBER (JUDICIAL)